

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI**

Company Appeal (AT) No. 43 of 2021

In the matter of:

Reserve Bank of India

.... Appellant

Vs.

SREI Equipment Finance Ltd.

.... Respondent

Present

For Appellant:- Mr. Arun Kathpalia, Sr. Adv. With Mr. VP Singh, Ms. Vatsala Rai, Ms. Sayobani Basu Mr. Vanya Chhabra, Advocates

For Respondent:- Mr. A.S. Chandhok, Sr. Adv. With Mr. Abhijeet Sinha, Mr. Rusha Mitra and Mr. Dipen Chatterjee, Advocates

**ORDER
(Virtual Mode)**

05.04.2021: I.A. Nos. 643-644 of 2021 an Application for exemption from filing original/certified and/or typed/clean copies. After due consideration, the Application is allowed.

Heard Ld. Sr. Counsel for the Appellant on I.A No. 641 of 2021 an Application for Ad-interim stay and also heard on I.A. No. 642 of 2021 an Application for condonation of delay.

Ld. Sr. Counsel appearing on behalf of the Respondent accepts notice on behalf of the Respondent, he seeks and is granted one-week time to file Reply of both the Applications.

Cont...

Let the matter be fixed for consideration of aforesaid Applications on **16th**
April, 2021.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam

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